

भारत-स्वतंत्र पुर्तगाली बस्तियों में रजिस्टर की गई प्राईट लोगों की देसी क्विस्तियां और मछली मार जहाज, मछलियां पकड़ें और वजन तथा ड्यू से ज्यादातर कोर ब्यापार करने के लिए गैरकानूनी तरीके से भारतीय जलजों में घुसते पाये गए हैं। जब कभी संभव होता है, भारत की चुंगी और पुलिस की मोटर-नीकाएं (लान्चे) इन क्विस्तियों को पकड़ लेती हैं। इस तरह के गैर कानूनी प्रवेश के खिलाफ भारत सरकार के कोई विरोध-पत्र नहीं भेजा है।

Indo-Pakistan Border

- *263. { Shrimati Tarkebhari
Sinha:
Shri D. C. Sharma:
Shri Radha Raman:
Shri Bibhuti Mishra:

Will the Prime Minister be pleased to state the progress so far made in regard to the demarcation of borders between India and Pakistan?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): A statement giving the information is laid on the table of the House. [See Appendix II, annexure No. 22].

India's Protest to Pakistan

*264. Shri D. C. Sharma: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 437 on the 27th November, 1956 and state:

(a) whether any reply has been received to the protest lodged with the Pakistan Government when the Indian High Commissioner's office at Karachi was mobbed on the "Protest Day" observed against the publication of the book "Religious Leaders"; and

(b) if so, the nature thereof?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) and (b). Yes, Sir. The Govern-

ment of Pakistan, while denying that there was any insult to the National Flag or interference with the High Commission's staff, stated that the police had taken prompt action to disperse students who tried to enter the High Commission's premises and also against a small group of 'mis-guided and irresponsible urchins' for insulting the Indian Prime Minister. They expressed their regret for any inconvenience caused to the members of the Indian High Commission during the demonstrations.

Newton-Chikil and Amlabad Collieries

*265. Shri T. B. Vittal Rao: Will the Minister of Labour and Employment be pleased to state:

(a) at what stage are the prosecutions launched against the Managers of Newton-Chikil and Amlabad collieries for the violation of the provisions of Mines Act, 1952 in connection with the mining disasters in December 1954 and February, 1955 respectively;

(b) whether those managers are still holding charge of the collieries; and

(c) if so, what further action Government propose to take in the matter?

The Deputy Minister of Labour (Shri Abid Ali): (a) The cases are pending before the High Courts at Jabalpur and Patna on references made to them about the validity of the Coal Mines Regulations, 1926, under which the prosecutions are launched.

(b) Yes.

(c) Courts of Inquiry under Regulation 48 of the Indian Coal Mines Regulations, 1926 have been set up to inquire into the conduct of the managers.